

MR. DEPUTY-SPEAKER : I shall now put all the cut motions moved to Demands for Grants in respect of Budget (Uttar Pradesh) for 1996-97, to vote unless the hon. Member desires that any of his cut motions may be put separately.

The cut motions were put and negatived.

MR. DEPUTY-SPEAKER : I shall now put the Demands for Grants (Uttar Pradesh) for 1996-97 to vote.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order Paper, be granted to the President, out of the Consolidated Fund of the State of Uttar Pradesh to complete the sums necessary to defray the charges that will come in the course of payment during the year ending the 31st day of March, 1997, in respect of the heads of demands entered in the Second column thereof against Demand Nos. 1 to 28, 30 to 82 and 84 to 95."

The motion was adopted.

17.18 hrs.

UTTAR PRADESH APPROPRIATION (NO.2) BILL, 1996 **

SHRI P. CHIDAMBARAM : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1996-97.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1996-97."

The motion was adopted.

SHRI P. CHIDAMBARAM : I introduce* the Bill.*

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar

* Introduced/Moved with the recommendation of the President.

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Pradesh for the services of the financial year 1996-97, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1996-97, be taken into consideration.

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the schedule stand part of the Bill"

The motion was adopted.

The Schedule was added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That Clause 1, the enacting formula and the long title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI P. CHIDAMBARAM : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

[English]

17.20 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS* - RAILWAYS FOR 1996-97

MR. DEPUTY SPEAKER : We shall now take up Item Number 19. Shri Dhananjaya Kumar to initiate the discussion.

Motion moved :

"That the Supplementary sums not exceeding the amounts shown in the third column of the Order-Paper be granted to the President of India out of the Consolidated Fund to defray

* Introduced/Moved with the recommendation of the President.

the charges that will come in course of payment during the the year ending the 31st day of March, 1997, in respect of the head of Demand entered in the second column thereof - Demand Nos. 2 and 16."

Supplementary Demands for Grants (Railways) for 1996-97 submitted to the Vote of Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grants submitted to the Vote of the House
1	2	3
2	Miscellaneous Expenditure (General)	2,00,000
16	Assets-Acquisition, Construction and Replacement	
	<i>Other Expenditure</i>	
	Capital	170,00,00,000
	Railway Funds	15,000
	Total	170,02,15,000

SHRI V. DHANANJAYA KUMAR (Mangalore) : Hon. Deputy-Speaker, Sir, at the outset, I welcome the proposals made by the hon. Railway Minister in these Demands for Supplementary Grants. Somebody may say that this is purely a proposal made for the State of Karnataka and for the State of Bihar. But I do not say so. I welcome the proposal.

As you know, normally the Budget would represent the health of the Ministry, the concerned Department. The Demands for Supplementary Grants as presented to this House, would show that the Indian Railways are progressing very well. They are doing up well under the leadership of Shri Ram Vilas Paswan. I must again congratulate him for that.

[Translation]

SHRI SOMNATH CHATTERJEE (Bolpur) : Has your State received substantial amount?

SHRI V. DHANANJAYA KUMAR : We must appreciate whatever has been allocated to our state.

[English]

The hon. Railway Minister has made a new invention, by way of presenting the proposals for the Demands for Supplementary Grants, for laying some new lines. This has also been taken up in this Demand for Supplementary Grants. It is a welcome measure. I do not know whether these kinds of proposals could be made in the Demands for Supplementary Grants. Anyway, the proposal has come before the House and

I hope that the House would be very well within its right to give the approval for all these proposals.

One of the proposals made at Item Number 3 is about a new line to be laid between Hassan and Bangalore via Shravanabelagola, a distance of 166 kilometres. This would enable direct rail traffic not only from Hassan but right from the West Coast, the coastal town of Mangalore to the State capital Bangalore. This will be through the shortest possible route via Hassan-Shravanabelagola-Kunigal-Bangalore. As rightly mentioned by the hon. Minister, Shravanabelagola is famous for Lord Gomteshwara and also for Siddhalingeshwara temple at Yeddiur. Once in 12 years, the festival of head appointment takes place at Shravanabelagola and during that occasion, pilgrims, the devotees from all over the country and even the country and even from abroad would like to visit this holy place for performing the prayers and puja.

So far, there was no direct train facility to this pilgrim centre and by providing this new line, the pilgrims would be able to reach this holy place from almost all parts of the country.

Sir, I do not know, whether any time frame is fixed for completion of this work. As far as I understand the proposed work is in a very primitive stage. The survey will have to be conducted, then the land will have to be acquired and then the laying of the track will have to commence. While the proposal for a meagre amount of just Rs. 1,000 is made in this Supplementary Demands with an indication that another Rs. 99,000 would be found by reappropriation within the Grant, whether such a thing is possible technically, is also to be explained to this House because this work is being proposed for the first time. The reappropriation proposed within the Grants, as suggested, will be made from under what head and out of which Grant the reappropriation is being sought for, will have to be explained to this House.

As I have said in the beginning itself that I would be very happy and I would welcome this proposal but technically, the hon. Railway Minister will be obliged to explain to this House as to wherefrom this reappropriation will be made.

Sir, I would like to remind the hon. Minister that this proposal was made by me as far back in the year 1993 during the Tenth Lok Sabha itself? and I had pleaded with the then Railway Minister that a direct rail link between Hassan and Bangalore, if possible, would enable the pilgrims to reach Shravanabelagola also and almost a direct link from the West to the East, i.e., from Mangalore via Hassan and Bangalore to Madras could be established so that it would enable the overall development of both the West coast and the East coast along with the hinterland.

Sir, I would also bring to the notice of the hon. Railway Minister that to make this proposal workable.

the proposal which is made in the original budgetary proposals of the work of gauge conversion between Mangalore and Hassan will have to be speeded up. The total cost estimated for this work is Rs. 185 crore. Out of this Rs. 185 crore which is required for completion of the gauge conversion work between Mangalore and Hassan, already Rs. 17 crore have been spent.

[Translation]

MR. DEPUTY SPEAKER : Hon'ble Minister of Food and Civil Supplies has written to the Hon'ble Speaker that he would be busy in Rajya Sabha at 5.30 P.M. and that if it is possible the Half-An-Hour Discussion slated for 5.30 P.M. may be postponed. Hon. Speaker has agreed to postpone it. So, I would like to take the consent of the House.

SHRI RAM NAIK (Mumbai-North) : If he is busy in the other House, then it may be done. My only request is that this discussion may be taken at 6.00 P.M. instead of 5.30 P.M. Tomorrow is the last day.

MR. DEPUTY SPEAKER : The day after tomorrow is the last day, not tomorrow.

SHRI RAM NAIK : Sir, it is an important issue. This discussion is Scheduled and 5.30 P.M. has been fixed for it. So, it may not be possible to continue it on the next day. I want that its time should be extended by half-an-hour.

MR. DEPUTY SPEAKER : Let us fix 6.30 P.M. or 6.00 P.M.

Hon. Speaker has postponed it for tomorrow, and that is why, I have brought it to your notice.

SHRI RAM NAIK : 6.00 P.M. may be fixed.

MR. DEPUTY SPEAKER : There may be difficulty at 6.00 P.M. also, so I have proposed 6.30 P.M.

SHRI RAM NAIK : The business in the other House would come to an end at 6.00 P.M. and if this also does not suit him, we would wait till 6.15 P.M. instead of 6.00 P.M.

MR. DEPUTY SPEAKER : There is not much difference between 6.00 P.M. and 6.15 P.M.

SHRI RAM NAIK : We also know that.

MR. DEPUTY SPEAKER : It is all right, we would take it up at 6.15 P.M. He has agreed for it.

(Interruptions)

MR. DEPUTY SPEAKER : O.K., let it be 6.00 P.M. we would see it at that time. He has come. If you have finished your business there, we can do it now itself.

SHRI RAM NAGINA MISHRA (Pudrauna) : I have given notice under Rule 193 four times, and for Calling Attention and for this also. Hon. Speaker had said that he would give me chance during half-an-hour discussion...(Interruptions)

MR. DEPUTY SPEAKER : The reason for which it was done, is no more present now.

(Interruptions)

SHRI NITISH KUMAR : it do not seem proper.

MR. DEPUTY SPEAKER : What do you want?

SHRI SYED MASUDAL HOSSAIN (Murshidabad) : We want that you take it up right now...(Interruptions)

SHRI RAM NAGINA MISHRA : Take it up right now and give us chance also...(Interruptions) It does not matter that my name is not there, Hon. Speaker has said that he would give me opportunity to speak.

MR. DEPUTY SPEAKER : It cannot be done as per rules, only those Members can speak whose names are there.

SHRI RAM NAGINA MISHRA : We have given notices for Calling Attention three or four times and also for half-an-hour discussion...(Interruptions)

MR. DEPUTY SPEAKER : I am talking only about rules. I would see to it later on.

SHRI V. DHANANJAYA KUMAR : Sir, what is the order for me?

MR. DEPUTY SPEAKER : You please continue later on.

17.33 hrs.

HALF-AN-HOUR-DISCUSSION

Sugar Development Council

SHRI RAM NAIK (Mumbai-North) : Mr. Deputy Speaker, Sir, with your permission I want to begin Half-An-Hour discussion. It is regarding my starred Question No. 79 dated 26th November. I had asked three main things in that question and I want to mention them briefly.

Sir, my first question was : who are the member of Sugar Development Council and what are their functions? My Second question was : How many meetings of the Council were held during the year 1993-94, 1994-95 and 1995-96 and my fourth question was : whether the Government have received any recommendation of Sugar Development Council and the action taken by the Government thereon. The reply given to them did not satisfy me. So, I gave the notice for this discussion.

Mr. Deputy Speaker, Sir, the list of members of the Council given in the reply to the first question is a very long one. The Secretary to the Government of India, Department of Food, New Delhi, is the Chairman of the Development Council. There are two Members of Lok Sabha in it : Shri Shankar Rao Kale and Shri Abhay